

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**

**(SIXTH LOK SABHA)**

**THIRD REPORT**

*(Presented on the 15 DEC 1978)*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*October, 1978/Asvina, 1900 (Saka)*

*Price : Rs. 2.25*

LOK SABHA

Corrigenda  
to

The Third Report of the Committee on Government  
Assurances (Sixth Lok Sabha)

Page No.	Correction
v	Para 4, line 1, <u>for</u> 'A' <u>read</u> 'At'
28	Line 10 from bottom, <u>for</u> 'the assurance should be implemented' <u>read</u> 'ance be laid on the Table of the House'
30	(i) Line 6, <u>after</u> 'time' <u>insert</u> 'for the' (ii) Line 12, <u>for</u> 'satisfied' <u>read</u> 'satisfied'
31	Line 17, <u>for</u> 'fulfilmen' <u>read</u> 'fulfilment'
34	Sl.No.2, Col.3, part (b), line 2, <u>for</u> 'wance' <u>read</u> 'ance'
36	Sl.No.3, Col.3, part (c), line 2, <u>for</u> 'arrvial' <u>read</u> 'arrival'
37	Sl.No.7, Col.5, line 8, <u>for</u> '22.4.68' <u>read</u> '22.4.78'
38	Sl.No.9, Col.2, line 4, <u>for</u> 'Sheo Sampati' <u>read</u> 'Shiv Sampati Ram'
39	(i) Sl.No.10, Col.3, part (b), line 2, <u>for</u> 'sale' <u>read</u> 'scale' (ii) Sl.No.11, Col.3, part (a), line 2, <u>for</u> 'promotilons' <u>read</u> 'promotions' (iii) Sl.No.12, Col.3, part (a), line 1, <u>for</u> 'education' <u>read</u> 'education' (iv) Sl.No.12, Col.4, line 1, <u>for</u> 'informatihm' <u>read</u> 'information'

- 43 Sl.No.23, Col.4, line 5, for 'Rerserve'  
read 'Reserve'
- 49 (i) statement (ii), heading col.3:  
for 'implepmented' read 'implemented'
- (ii) statement (ii), heading col.5:  
for 'Depament' read 'Department'
- (iii) Foot note, line 1: for 'Firsrst'  
read 'First'

NEW DELHI;  
December 1, 1978  
Agrahayana 10, 1900 (Saka).

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**PERSONNEL OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (1978-79)**

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**Shri Yagya Datt Sharma—**

**MEMBERS**

2. Shri Abdul Lateef
3. Shri A. Asokaraj
4. Shri Bhagat Ram
5. Shri Motibhai R. Chaudhary
6. Shri Dajiba Desai
7. Shri Ram Prasad Deshmukh
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14. Shri G. Narsimha Reddy
15. Shri Ram Awadesh Singh

**SECRETARIAT**

**Shri K. D. Chatterjee—*Chief Examiner of Questions.***

**Shri D. N. Gadhok—*Senior Examiner of Questions.***

## **REPORT**

### **I. INTRODUCTION**

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, present this Third Report of the Committee.

2. The present Committee was constituted on the 1st June, 1978.

### **II. SITTINGS OF THE COMMITTEE**

3. The Committee held five sittings on the 8th, 30th May, 5th, 6th July and 28th September, 1978. At the sittings held on the 30th May, 5th and 6th July, 1978, the Committee considered the following items:

- (i) Requests from Government for dropping of ten assurances;
- (ii) Expeditious implementation of assurances given on the floor of the Lok Sabha—Reasons for delay to be recorded in the implementation reports; and
- (iii) Review of pending assurances pertaining to First and Second Sessions of Sixth Lok Sabha.

4. At their sitting held on the 28th September, 1978, the Committee considered their draft Third Report and adopted the same.

5. The Minutes of the aforesaid sittings of the Committee are appended to and form part of this Report.

6. Conclusions/observations of the Committee are contained in the succeeding chapters and in the Minutes appended to this Report.

**NEW DELHI;**

*September 28, 1978*  
*Asvina 6, 1900 (Saka)*

**YAGYA DATT SHARMA,**

*Chairman,*  
*Committee on Government Assurances.*

## CHAPTER I

### 1. Requests from Government for the dropping of ten assurances.

The Committee have considered the requests made by the Government for dropping of the following ten assurances:—

- (1) Assurance given during the discussion on the Demands for Grants on the 12th July, 1977 relating to the Ministry of Labour regarding National Wage Policy.
- (2) Assurance given in reply to Unstarred Question No. 611 on the 17th November, 1977 regarding rules relating to use of stabilizing and emulsifying agents in flavours.
- (3) Assurance given in reply to Unstarred Question No. 1470 on the 24th November, 1977 regarding finalization of rules relating to stabilizing and emulsifying agents in flavours.
- (4) Assurance given in reply to Unstarred Question No. 2613 on the 5th July, 1977 regarding laying of new Railway lines to correct imbalance between developed and under-developed regions.
- (5) Assurance given in reply to Unstarred Question No. 1903 on the 29th November, 1977 regarding Policy Guiding Construction of New Railway lines.
- (6) Assurance given in reply to Unstarred Question No. 2539 on the 11th March, 1974 regarding Ministers in possession of fallow and cultivable land.
- (7) Assurance given in reply to a supplementary on Starred Question No. 413 on the 14th December, 1977 regarding List of S.C. & S.T.
- (8) Assurance given in reply to a supplementary on Starred Question No. 121 on the 23rd November, 1977 regarding arrest of senior civil servants.
- (9) Assurance given in reply to Unstarred Question No. 3881 on the 22nd March, 1978 regarding appointment of Harijans and Adivasis in services.
- (10) Assurance given in reply to Unstarred Question No. 24 on the 21st February, 1978 regarding railway lines in backward States.

2. The Committee have perused the reasons advanced by the Government for dropping of the assurance at Serial No. 1, under para 1, above. The Ministry of Labour had represented through the Department of Parliamentary Affairs that the question of formulation of National Wage Policy had been engaging Government's attention for quite some time but it was still at a very rudimentary stage. The Government could not take an isolated view in the area of wages without considering the allied questions of incomes and prices. An integrated policy could be formulated in due course of time only after the widest possible consultations and discussions. The Ministry had further stated that even the National Commission on Labour which had studied in depth the question of formulation of National Wage Policy did not consider this as an easy task as this posed a number of complex issues. The Ministry had, therefore, requested that the assurance might be deleted from the list of assurances.

3. The Committee agreed that formulation of a National Wage Policy was a complex issue but at the same time they felt that it was essential that such a policy should be formulated as early as possible. They, therefore, did not agree to drop the assurance in question and desired that Government should indicate when such a policy would be formulated and placed before Parliament and the nation.

4. In pursuance of the decision of the Committee, a written communication was sent to the Ministry of Labour through the Department of Parliamentary Affairs on the 12th June, 1978. The Ministry of Labour through the Department of Parliamentary Affairs *vide* their U.O. note dated the 20th July, 1978 have informed the Committee as follows:

“The observation of the Committee on Government Assurances was communicated to the Ministry of Labour and they have now requested for grant of extension of time upto 30th September, 1978 for fulfilling the assurance. They have stated that the Study Group on Wages, Incomes and Prices has recently submitted its report to the Ministry of Finance and it may take some time before the report is processed and decisions are taken.”

**5. The Committee hope that the assurance would be implemented and information laid before Lok Sabha during its Winter Session.**

6. The Committee have gone through the grounds on which Government have requested for dropping of the assurances at Sl. Nos.



(2) & (3), under para 1, above. The Ministry of Health and Family Welfare had represented through the Department of Parliamentary Affairs that laying of the Prevention of Food Adulteration Rules before Parliament is a statutory obligation under Section 23(2) of the Prevention of Food Adulteration Act, 1954. The Ministry felt that the assurances in this regard need not pend till such time the rules were made. Rules as and when made would be laid in the usual course. The Ministry further urged that Government had no intention to give an assurance.

7. The Committee have noted that more than seven months have elapsed since Government in reply to Unstarred Question No. 611 on the 17th November, 1977 had inter alia stated that "the final notification of the amended rules is at an advanced stage of finalisation." It was also stated in answer to USQ. No. 1470 on 24th November, 1977 on the same subject that "the final notification will be published in the Gazette of India as soon as the Hindi version of it is received from the Official Language Commission." The Committee, therefore, do not appreciate the change in the approach of the Ministry to this matter now.

The Committee have also noted that the Committee on Subordinate Legislation in para 34 of their Fifth Report (Second Lok Sabha) presented to the House as far back as 5th May, 1959 had stressed that rules should be framed under an Act as soon as possible after the commencement of the Act and in no case this period should exceed six months. That Committee reiterated the recommendation in para 108 of their 18th Report (5th Lok Sabha) presented to the House on January 12, 1976.

8. The Committee, therefore, do not agree to drop the assurances in question and desire that these be implemented expeditiously.

9. The Committee have perused the reasons advanced by the Government for dropping of the assurances at Sl. Nos. (4), (5) and (10) under para 1, above. The Ministry of Railways (Railway Board) had represented through the Department of Parliamentary Affairs that the matter regarding formulation of a policy regarding construction of new lines was discussed at a very high level and it had been decided that a Transport Study Committee should be appointed to examine the entire transport sector including Railways. The Study Committee which would cover the entire transport sector will be appointed by the Planning Commission. Further action regarding formulation of the policy on new lines can be taken only on receipt of the Report of the Transport Study Committee.

10. The Ministry further pointed out that formulation of a policy regarding construction of new lines was likely to be a long process, and the assurance was not capable of being fulfilled immediately. The policy when finalized would be announced in the Parliament in pursuance of the recommendations of the Public Accounts Committee made in their 191st Report, 1975-76.

11. The Committee have been further informed that a National Transport Policy Committee has been set up in pursuance of Planning Commission resolution, dated the 26th April, 1978 under the Chairmanship of Shri B. D. Pande to submit an interim report by October, 1978 and final report by March, 1979. The Ministry of Railways had, therefore, requested for deletion of the assurances.

12. After considering the reasons advanced by the Government, the Committee agree to drop the three assurances in question.

13. The Committee perused the reasons advanced by the Government for dropping of the assurance at Sl. No. 6, under para 1, above. The Ministry of Agriculture and Irrigation (Department of Agriculture) had represented through the Department of Parliamentary Affairs that in spite of continuous efforts made to collect the relevant information from the Ministries, the same was not available with the Government in respect of many cases. The Ministry also urged that now almost all the persons who held office at the time the question was answered had ceased to hold office following the change in Government. Moreover, the persons were now under no obligation to furnish the requisite information to the Government. The Ministry had, therefore, requested that the assurance might be dropped.

14. The Committee have noted that information in respect of 13 Members of the then Cabinet, 14 of the then Ministers of State and 14 of the then Deputy Ministers had already been furnished by the Government. Therefore, in view of the reasons advanced by the Government, the Committee agree to drop the assurance.

15. The Committee have perused the reasons advanced by the Government for dropping of the assurance at Sl. No. 7 under para 1, above. The Ministry of Home Affairs had represented through the Department of Parliamentary Affairs that the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 had recommended for exclusion of Dhobis and Kumhars from the List of Scheduled Castes for Madhya Pradesh State. In the Scheduled Castes and Scheduled Tribes Order (Amendment)

Act, 1976 Government had not given effect to this proposal of exclusion but kept the entry with existing area restriction. The proposal of the Joint Committee will be taken into consideration while preparing a legislation for a comprehensive revision of the Lists of Scheduled Castes and Scheduled Tribes. At present Government had no move to bring forward a legislation for the comprehensive revision of the Lists. It had, therefore, been requested that the assurance might be deleted from the List of pending assurances.

**16. After considering the reasons advanced by the Government, the Committee agree to drop the assurance.**

17. The Committee have perused the reasons advanced by the Government for dropping of the assurance at Sl. No. 8, under para 1, above. The Ministry of Home Affairs (Department of Personnel and Administrative Reforms) had represented through the Department of Parliamentary Affairs that the Prime Minister had stated in reply to a supplementary by Shri P. G. Mavalankar that those officers had seen him after that, and that he had told them that they would look into those cases. According to the Ministry, further the statement did not amount to nor was it intended to be treated as an assurance given to the House.

**18. In view of the reasons advanced by Government, the Committee agree to drop the assurance.**

19. The Committee have perused the reasons advanced by the Government for dropping of the assurance at Sl. No. 9, under para 1, above. The Ministry of Home Affairs (Department of Personnel and Administrative Reforms) had represented through the Department of Parliamentary Affairs that the information in the form of annual statements, although due from all Ministries/Departments by 31st March was usually not received from them in time, as the same had to be collected by them from their numerous subordinate formations and then consolidated. It was received only after very considerable lapse of time. The non-receipt of the information in time was mainly due to the fact that Ministries/Departments had to collect the required information from their attached and subordinate offices spread all over the country and had also to scrutinise them and where necessary call for revised information. It naturally took a long time for them to compile the information. The Ministry had, therefore, requested for deletion of the assurance.

**20. The Committee note that the subject matter relates to Harijans and Adivasis which is of vital importance. The Committee feel**

that the Ministry have considered the matter in a very casual manner and have not given enough thought to it. The position revealed by the Government with regard to delay in the submission of annual statements by Ministries/Departments is not at all satisfactory. The Committee desire that Government should evolve some machinery whereby information of such a nature is passed on to the Ministry as a matter of course on half-yearly basis by a prescribed date without fail and not delayed as at present. The Committee are not convinced with the arguments advanced by the Ministry, and, therefore, do not agree to drop the assurance. The Committee desire that Government should indicate how much more time they would require to fulfil the assurance giving convincing reasons.

II. *Expeditious implementation of assurances given on the floor of the Lok Sabha—Reasons for delay to be recorded in the implementation reports.*

21. The Committee have noted that on April 6, 1978, after the Minister of State for Parliamentary Affairs had laid on the Table statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha including certain sessions of 1974 and 1976, Shri Jyotirmoy Bosu, M.P. raised a point regarding delay in implementation of assurances. Shri P. G. Mavalankar, M.P. also submitted that as there was delay in laying the information before the House, statements too regarding delay should have been laid on the Table. After the Minister of State for Parliamentary Affairs explained the position, Speaker observed that the standing practice in this House had been that they (Government) had to offer an explanation.

22. The Committee would like to draw attention in this regard to their recommendation contained in para 28 of their Ninth Report (1974-75) Fifth Lok Sabha which reads as follows:

“The Committee further desire that while laying the statements in implementation of assurances in Lok Sabha which are more than three months old, the reasons for delay should invariably be indicated in each case in the implementation statements.”

Attention is also drawn to para 20 of Committee's Sixteenth Report (1975-76) Fifth Lok Sabha wherein they had observed:

“The Committee are constrained to point out that the above recommendation of the Committee is not being followed”

strictly by the Ministries/Departments. The Committee, therefore, urge that the Department of Parliamentary Affairs should enjoin upon themselves the responsibility to ensure that reasons for delay are always indicated in the implementation statements by the concerned Ministry/Department in respect of assurances which are more than 3 months old, before they are laid on the Table of the House."

The Committee reiterate their above recommendations and urge upon the Department of Parliamentary Affairs to ensure that convincing reasons for delay are always indicated in the implementation statements by the concerned Ministry/Department in respect of assurances which are more than three months old, when they are laid on the Table of the House.

## CHAPTER II

### I. Review of certain pending assurances pertaining to First and Second Sessions of Sixth Lok Sabha.

23. In pursuance of the decision of the Committee contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok Sabha. If Government foresee any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

24. Assurances pertaining to the Sixth Lok Sabha still lying pending, which have become more than three months old, are being reviewed by the Committee in convenient batches.

25. At their sitting held on the 6th July, 1978, the Committee reviewed 36 pending assurances, 3 pertaining to First Session and 33 to Second Session (first batch) of Sixth Lok Sabha (details given in Annexures I & II to Minutes of the sitting held on the 6th July, 1978).

26. During the course of review, the Committee noted that Government have requested for extension of time in 32 cases as indicated in the said Annexures.

27. The observations or recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the Sitting held on the 6th July, 1978. Considering the reasons advanced by the Government the Committee agree to grant extension of time in certain cases upto the period mentioned under the relevant item in those Minutes. The Committee trust that the Ministries/Departments concerned will ensure implementation of these assurances by the extended dates approved by the Committee.

28. While reviewing the pending assurances, the Committee have come across some cases (Sl. No. 3 of Annexure I and Sl. Nos. 3, 16 and 17 of Annexure II to the Minutes of the sitting held on the 6th July, 1978) where no follow-up action was taken by the Ministries/Departments concerned after the assurances were given on the floor of the House. In these cases, the Government neither implemented

the assurances nor they reported to the Committee about the action or progress made in the matter of collection of the required information. The Committee were also not approached for extension of time when Government was unable to implement those assurances within the prescribed period of three months. The Committee take serious note of such lapses on the part of Ministries/Departments concerned. They would like the Department of Parliamentary Affairs to issue instructions to all Ministries/Departments and urge upon them to take prompt action in pursuance of the assurances given on the floor of the House and keep the Committee informed from time to time of the progress made in the collection of material for fulfilling the assurances. In case any difficulty is foreseen for implementing any assurance within three months, the Committee must be approached for an extension of time well in advance of the date of implementation is over.

29. While reviewing the pending assurances of Second Session of Sixth Lok Sabha, the Committee also came across many cases (Sl. Nos. 1, 2, 4, 5, 7, 11, 13, 15, 21, 23 to 27, 31 and 32 of the Annexure II to the Minutes of the sitting held on the 6th July, 1978) where three or more extensions of time have been sought for by Government in a routine manner and no serious efforts appear to have been made for the implementation of these assurances. The Committee take a serious view of the casual manner in which assurances given on the floor of the Lok Sabha have been treated. If the information called for from the Ministries/Departments of Central and State Governments is not forthcoming within the stipulated period, attempts should be made to approach the highest levels in these Departments, so that the promised information is collected and laid before the House in time. The fulfilment of assurances given on the floor of the House and implementation of the recommendations of the Committee on Government Assurances should be given serious consideration that they deserve.

30. The Committee have noted that the Government were in possession of the part information in respect of certain assurances, mentioned at Sl. Nos. 1, 5, 9 and 13 of Annexure II to the Minutes of the sitting held on the 6th July, 1978, but they did not furnish the same to the House. The Committee, therefore, reiterate their earlier observation made in para 21 of their First Report, Sixth Lok Sabha, presented to the House on the 22nd December, 1977 "that the information readily available with the Government should be laid on the Table of the House in partial fulfilment of the assurance at the earliest opportunity. The rest of the information as and when

available should be laid on the Table of the House thereafter as soon as possible."

31. Regarding cases, at Serial Nos. 14, 15, 19, 22, 23, 28 of Annexure II to the Minutes of the sitting held on the 6th July,

1978, the Government have stated that the required information has been collected and the same is being processed and compiled. The Committee observed that after the receipt of the information, the Government have taken undue time in processing it, thereby implementation of these assurances have been badly delayed. The Committee are of the opinion that the Government should evolve a procedure to cut short such type of delays in order to expedite the process of implementation of such assurances given on the floor of the House.

32. In the case of assurances at Sl. No. 2 of Annexure I and Sl. Nos. 11 and 12 of Annexure II to the Minutes of the sitting held on the 6th July, 1978 the Committee observe that information for the implementation of the assurances was to be collected by Government from the Delhi Administration, which is under their direct control. To Committee it appears that no serious efforts have been made to get the information which could have been collected even by personal contacts. They feel that this is a lapse on the part of Government and hope that all efforts would be made to collect information from local sources for timely implementation of assurances without loss of time and this would be kept in view for future.

33. The Committee note that information in fulfilment of the assurances mentioned at Sl. Nos. 1 & 3 of Annexure I and Sl. Nos. 2, 7, 8, 10, 18, 19, 23, 25, 28, 32 and 33 of Annexure II to the Minutes of the sitting held on the 6th July, 1978 has since been laid on the Table of the House on the 27th July and 31st August, 1978 respectively.

## II. Position of pending assurances pertaining to Fourth, Fifth and Sixth Lok Sabha.

34. A statement showing the position of assurances pertaining to Fourth, Fifth and Sixth Lok Sabha pending implementation by the Government as on the 1st September, 1978 is given at Appendix. The Committee would like the Ministries/Departments concerned to make earnest efforts to implement expeditiously all the



assurances of Fourth and Fifth Lok Sabha which have been pending for a considerable period of time. The Committee would also like to urge upon the Ministries/Departments concerned to make sincere effort to implement the pending assurances of First to Fourth Sessions of Sixth Lok Sabha as early as possible.

NEW DELHI;

YAGYA DATT SHARMA,

*September 28, 1978*

*Chairman,*

*Asvina 6, 1900 (Saka)*

*Committee on Government Assurances.*

## MINUTES

### **Eighth Sitting**

(1977-78)

The Committee sat on Monday, the 8th May, 1978 from 15.00 hours to 15.45 hours.

### PRESENT

- Shri Yagya Datt Sharma—*Chairman*
2. Shri Ram Kanwar Berwa
  3. Shri N. P. Kesharwani
  4. Shri Chaudhary Motibhai
  5. Shri M. V. Chandrashekara Murthy
  6. Shri K. A. Rajan
  7. Shri Saugata Roy
  8. Shri Mritunjay Prasad

### SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

2. The Committee considered Memorandum No. 5 regarding Second Report of the Committee on Government Assurances (Fourth Lok Sabha) and Third Report of Committee on Government Assurances (Fifth Lok Sabha) and the statement proposed to be made by Minister for Works and Housing and Supply and Rehabilitation in Lok Sabha in pursuance of the observation of the Committee on Government Assurances *vide* para 22 of their Third Report (Fifth Lok Sabha) presented on the 24th May, 1972.

3. After examining the matter in detail, the Committee observed that it was a very old case and it was not possible for the Committee to examine the matter again. Moreover, the Ministry had gone into the matter in detail as given in their statement. The Committee, therefore, decided that Minister of Works and Housing and Supply and Rehabilitation might lay the statement\* on the Table instead of making the statement, as it was a lengthy statement.

4. The Committee decided to sit again on Tuesday, the 30th May, 1978.

*The Committee then adjourned.*

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\*Since laid on the 12th May, 1978 by the Minister of Works and Housing and Supply and Rehabilitation.

## MINUTES

### Ninth Sitting

(1977-78)

The Committee sat on Tuesday, the 30th May, 1978 from 15.30 hours to 16.45 hours.

#### PRESENT

- Shri Yagya Datt Sharma—*Chairman*
2. Shri Ram Kanwar Berwa
  3. Shri Ram Prasad Deshmukh
  4. Shri S. Nanjeshha Gowda
  5. Shri N. P. Kesharwani
  6. Shri Motibhai R. Chaudhary
  7. Shri Mritunjay Prasad.

#### SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri H. S. Kohli—*Senior Examiner of Questions.*

2. The Committee took up for consideration Memoranda Nos. 6 to 13. Observations or recommendations of the Committee on these Memoranda are as under:

*Request from the Government for deletion of an assurance given during the discussion on the Demands for Grants on the 12th July, 1977 relating to the Ministry of Labour regarding National Wage Policy.*

#### MEMORANDUM No. 6

3. The Committee took up for consideration Memorandum No. 6.

The Ministry of Labour had represented through the Department of Parliamentary Affairs that the question of formulation of National Wage Policy had been engaging Government's attention for quite some time but it was still at a very rudimentary stage. The Government could not take an isolated view in the area of wages without considering the allied questions of incomes and prices. An integrated policy can be formulated in due course of time only after the widest possible consultations and discussions. The Ministry had further stated that even the National Commission on Labour which had studied in depth the question of formulation of National Wage

Policy did not consider this as an easy task as this posed a number of complex issues. The Ministry had, therefore, requested that the assurance might be deleted from the list of assurances.

The Committee considered the matter at some length and appreciated that formulation of National Policy was a complex issue. The Committee, however, did not agree to drop the assurance in question and desired Government to indicate how much time they would require to formulate such a policy. The Committee desired that a written communication might be sent to the Ministry on this matter.

*Request from the Government for dropping of an assurance given in reply to Unstarred Question No. 611 on the 17th November, 1977 regarding rule, regarding use of stabilising and emulsifying agents in flavours.*

*Request from the Government for dropping of an assurance given in reply to Unstarred Question No. 1470 on the 24th November, 1977 regarding finalisation of rules regarding stabilizing and emulsifying agents in flavours.*

#### MEMORANDA NOS. 7 & 10

4. The Committee took up for consideration Memoranda Nos. 7 & 10 together.

The Ministry of Health and Family Welfare had represented through the Department of Parliamentary Affairs that laying of the Prevention of Food Adulteration Rules before Parliament is a statutory obligation under Section 23(2) of the Prevention of Food Adulteration Act, 1954. The Ministry felt that the assurances in this regard need not pend <sup>411</sup> such time the rules were made. Rules as and when made would be laid in the usual course. The Ministry further urged that Government had no intention to give an assurance.

The Committee noted that more than seven months had elapsed since Government in reply to Unstarred Question No. 611 on the 17th November, 1977 had *inter alia* stated that "the final notification of the amended rules is at an advanced stage of finalisation". It was also stated in answer to USQ. No. 1470 on 24th November, 1977 on the same subject that "the final notification will be published in the Gazette of India as soon as the Hindi version of it is received from the Official Language Commission." The Committee noted in this regard that the Committee on Subordinate Legislation in para 34 of their Fifth Report (Second Lok Sabha) presented to the House

as far back as 5th May, 1959 had stressed that rules should be framed under an Act as soon as possible after the commencement of the Act and in no case this period should exceed six months. That Committee reiterated the recommendation in para 108 of 18th Report (5th Lok Sabha) presented to the House on January 12, 1976.

The Committee, therefore, did not agree to drop the assurances in question and desired that these be implemented expeditiously.

*Request from the Government for deletion of an assurance given in reply to Unstarred Question No. 2613 dated 5th July, 1977 regarding laying of new Railway Lines to correct imbalance between developed and underdeveloped regions.*

*Request from the Government for deletion of an assurance given in reply to Unstarred Question No. 1903 dated 29th November, 1977 regarding Policy Guiding Construction of New Railway Lines.*

#### MEMORANDA NOS. 8 & 9

5. The Committee took up for consideration Memoranda Nos. 8 and 9.

The Ministry of Railways (Railway Board) had represented through the Department of Parliamentary Affairs that the matter regarding formulation of a policy regarding construction of new lines was discussed at a very high level and it had been decided that a Transport Study Committee should be appointed to examine the entire transport sector including Railways. The Study Committee which would cover the entire transport sector will be appointed by the Planning Commission. Further action regarding formulation of the policy on new lines can be taken only on receipt of the Report of the Transport Study Committee.

The Ministry further pointed out that formulation of a policy regarding construction of new lines was likely to be a long process, and the assurance was not capable of being fulfilled immediately. The policy when finalized would be announced in the Parliament in pursuance of the recommendations of the Public Accounts Committee made in their 191st Report, 1975-76. The Ministry of Railways had, therefore, requested for deletion of the assurances.

After considering the reasons advanced by the Government, the Committee agreed to drop the assurances in question.

*Request from the Government for dropping of an assurance given in reply to Unstarred Question No. 2539 on the 11th March, 1974 regarding Ministers in possession of fallow and cultivable land.*

MEMORANDUM No. 11

6. The Committee then proceeded to consider Memorandum No. 11.

The Ministry of Agriculture and Irrigation (Department of Agriculture) had represented through the Department of Parliamentary Affairs that in spite of continuous efforts made to collect the relevant information from the Ministers, the same was not available with the Government in respect of many cases. The Ministry also urged that now almost all the persons who held office at the time the question was answered had ceased to hold office following the change in Government. Moreover, they were now under no obligation to furnish the requisite information to the Government. The Ministry had, therefore, requested that the assurance might be dropped.

The Committee noted that information in respect of 13 Members of the then Cabinet, 14 the then Ministers of State and 14 the then Deputy Ministers had already been furnished by the Government. Therefore, in view of the reasons advanced by the Government, the Committee agreed to drop the assurance.

*Request from the Government for deletion of an assurance given in reply to a supplementary on Starred Question No. 413 on the 14th December, 1977 regarding List of S.C. and S.T.*

MEMORANDUM No. 12

7. The Committee took up for consideration Memorandum No. 12.

The Ministry of Home Affairs had represented through the Department of Parliamentary Affairs that the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 had recommended for exclusion of *Dhobis* and *Kumhars* from the List of Scheduled Castes for Madhya Pradesh State. In the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976 Government had not given effect to this proposal of exclusion but kept the entry with existing area restriction. The proposal of the Joint Committee will be taken into consideration while preparing a legislation for the comprehensive revision of the Lists of Scheduled Castes and Scheduled Tribes. At present Government had no

move to bring forward a legislation for the comprehensive revision of the Lists. It had, therefore, been requested that the assurance might be deleted from the List of pending assurances.

After considering the reasons advanced by the Government, the Committee agreed to drop the assurance.

*Request from the Government for deletion of an assurance given in reply to a supplementary on Starred Question No. 121 on the 23rd November, 1977 regarding arrest of senior civil servants.*

#### MEMORANDUM No. 13

8. The Committee took up for consideration Memorandum No. 13.

The Ministry of Home Affairs (Department of Personnel and Administrative Reforms) had represented through the Department of Parliamentary Affairs that the Prime Minister had stated in reply to a supplementary by Shri P. G. Mavalankar that these officers had seen him after that, and that he had told them that they would look into these cases. According to the Ministry, further, this statement did not amount to nor was it intended to be treated as an assurance given to the House.

In view of the reasons advanced by Government, the Committee agreed to drop the assurance.

9. Before the Committee adjourned, the Chairman thanked the Members for their co-operation and for having taken keen interest in the work of the Committee. The Committee also placed on record the warm appreciation of the able manner in which the Chairman had conducted the proceedings of the Committee.

*The Committee then adjourned*

## MINUTES

### First Sitting

(1978-79)

The Committee sat on Wednesday, the 5th July, 1978 from 11.00 hours to 12.45 hours.

### PRESENT

Shri Yagya Datt Sharma—*Chairman*

### MEMBERS

2. Shri Abdul Lateef
3. Shri A. Asokaraj
4. Shri Bhagat Ram
5. Shri Motibhai R. Chaudhary
6. Shri Dajiba Desai
7. Shri Ram Prasad Deshmukh
8. Shri L. K. Doley
9. Shri Shridharrao Nathobaji Jawade

### SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri D. N. Gadhok—*Senior Examiner of Questions.*

2. At the outset, the Chairman welcomed the Members and in his Inaugural Address gave a brief account of the origin, functions and working of the Committee on Government Assurances (*Annexure*).

3. The Committee then proceeded to take up for consideration Memoranda Nos. 14 to 16. Observations or recommendations of the Committee on these Memoranda are as under:—

*Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3881 on the 22nd March, 1978 regarding appointment of Harijans and Adivasis in services.*

### MEMORANDUM NO. 14

4. The Committee took up for consideration Memorandum No. 14.



The Ministry of Home Affairs (Department of Personnel and Administrative Reforms) had represented through the Department of Parliamentary Affairs that the information in the form of annual statements, although due from all Ministries/Departments by 31st March was usually not received from them in time, as the same had to be collected by them from their numerous subordinate formations and then consolidated. It was received only after very considerable lapse of time. The non-receipt of the information in time was mainly due to the fact that Ministries/Departments had to collect the required information from their attached and subordinate offices spread all over the country and had also to scrutinise them and where necessary call for revised information. It naturally took a long time for them to compile the information. The Ministry had, therefore, requested for deletion of the assurance.

The Committee considered the matter in detail. The Committee noted that the subject matter related to Harijans and Adivasis which was of vital importance. The Committee felt that the Ministry had considered the matter in a very casual manner and had not given enough thought to it. The Committee desired that Government should evolve some machinery whereby information of such a nature was passed on to the Ministry as a matter of course on half-yearly basis and not delayed as at present. The Committee were not convinced with the arguments advanced by the Ministry for dropping of the assurance and did not accede to their request. The Committee desired that Government should indicate how much more time they would require to fulfil the assurance giving convincing reasons. The Committee desired that a written communication might be sent to the Ministry on this matter.

*Request from Government for the deletion of an assurance given in reply to Unstarred Question No. 34 on the 21st February, 1973 regarding railway lines in backward States.*

#### MEMORANDUM No. 15

5. The Committee took up for consideration Memorandum No. 15.

The Ministry of Railways had represented through the Department of Parliamentary Affairs that the matter regarding formulation of a policy regarding construction of new lines was discussed at a very high level and it had been decided that a Transport Study Committee should be appointed to examine the entire transport

sector including the railways. A high level committee had accordingly been appointed by the Planning Commission to go into the transport needs of the country as a whole and this Committee would evolve a policy for construction of railway lines in the country. Further action regarding formulation of the policy on new lines would be possible after the receipt of the report of the high level Committee. It would be seen that formulation of policy regarding construction of new lines may take considerable time. In the circumstances, it would not be possible to fulfil the assurance given in reply to the question referred to above. Nor was it possible to indicate at this stage the date by which the final decision of the Government regarding formulation of a policy about the construction of new lines will become available. The policy when finalised would be announced in the Parliament in pursuance of the recommendations of the Public Accounts Committee in their 191st Report for 1975-76. The Ministry, therefore, had requested for the deletion of the assurance.

The Committee noted that similar requests for the dropping of two assurances given in reply to Unstarred Question No. 2613 on the 5th July, 1977 and Unstarred Question No. 1903 on the 29th November, 1977 respectively on the same subject were considered recently by the Committee at their sitting held on the 30th May, 1978. After considering the reasons advanced by Government, the Committee had agreed to drop these two assurances. The Ministry of Railways (Railway Board) had advanced the same reasons for the dropping of this assurance also.

The Committee were informed that a National Transport Policy Committee had been set up in pursuance of Planning Commission resolution, dated 26th April, 1978 under the Chairmanship of Shri B. D. Pande to submit an interim report by October, 1978 and final report by March, 1979.

The Committee therefore agreed to drop the assurance.

*Expeditious implementation of assurances given on the floor of the Lok Sabha—Reasons for delay to be recorded in the implementation reports.*

#### MEMORANDUM No. 16

6. The Committee took up for consideration Memorandum No. 16.

The Committee noted that on April 6, 1978, after the Minister of State for Parliamentary Affairs had laid on the Table statements

showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha including certain sessions of 1974 and 1976, Shri Jyotirmoy Bosu, M.P. raised a point regarding delay in implementation of assurances. Shri P. G. Mavalankar, M.P. also submitted that as there was delay in laying the information before the House, statements too regarding delay should have been laid on the Table. After the Minister of State for Parliamentary Affairs explained the position, Speaker observed that the standing practice in this House had been that they (Government) had to offer an explanation.

The Committee considered the matter and decided to reiterate their earlier recommendations contained in para 28 of Ninth Report, Fifth Lok Sabha (1974-75) and para 20 of their Sixteenth Report (1975-76) and urge that the Department of Parliamentary Affairs should ensure that convincing reasons for delay were always indicated in the implementation statements by the concerned Ministry/Department in respect of assurances which were more than three months old, when they were laid on the Table of the House.

7. The Committee then adjourned to sit again at 11.00 hours on Thursday, the 6th June, 1978.

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#### ANNEXURE

*(Vide para 2 of Minutes dated the 5th July, 1978)*

*[Inaugural Address by the Chairman (Shri Yagya Datt Sharma), Committee on Government Assurances, Sixth Lok Sabha (1978-79) at the sitting of the Committee on July 5, 1978]*

Friends,

I am very happy to welcome you to this sitting of the Committee on Government Assurances.

2. As many of us are new to the Committee, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In

order to watch the implementation of such assurances on behalf of Lok Sabha, the Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to an individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep a vigil in the matter.

6. The main functions of this Committee, as outlined in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha, are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha laid down in May, 1954 a Standard List of expressions or forms of statements which should be treated as constituting assurances, undertakings etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure", a copy of which has already been circulated to the new Members of the Committee. Besides laying down the standard forms, the Committee has also framed detailed Rules of Procedure for their internal working. These internal rules were adopted by the Committee at their sitting held on the 16th March, 1960 and approved by the Speaker. A copy of these rules has also been circulated to the new Members of the Committee for their guidance.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

9. I would now explain in brief the role of Department of Parliamentary Affairs which acts as a coordinating agency between the

Ministries/Departments of the Government of India and the Committee to ensure prompt implementation of assurances.

10. The Department of Parliamentary Affairs examines Debates Part I and Part II and culls out assurances given by Ministers in the House. The statements of assurances culled out are sent to Lok Sabha Secretariat within a week of the dates to which they relate. The Lok Sabha Secretariat also examines Debates in order to mark independently those replies or the statements of Ministers which constitute assurances. The statements of assurances received from the Department of Parliamentary Affairs are checked with the assurances marked in this Secretariat and those assurances, which are of substantial character but have not been culled out by the Department of Parliamentary Affairs in their statements, are referred to them for being treated as assurances.

11. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Each of the assurances as do not appear to have been implemented satisfactorily are placed before the Committee for further directions.

12. During the Fifth Lok Sabha, as a result of review of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries/Departments where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee has been hearing the representatives of different Ministries/Departments from time to time in connection with selected cases of delays in implementation of assurances and thereafter make suitable recommendations/observations with regard to those matters in its Reports which are presented to the House. This procedure of examining witnesses of Ministries etc. has had a salutary effect in speeding up implementation of the assurances and thus reducing the number of pending assurances.

13. Here are some figures, which would give an indication of the work to be handled by this Committee.

(i) Out of a total of 573 pending assurances pertaining to the Fourth Lok Sabha which were selected by the First Committee (1971-72) of the Fifth Lok Sabha for being pursued further, 572

assurances have since been implemented as on 30th May, 1978 leaving a balance of only one assurance still to be implemented.

(ii) During the First to Eighteenth Sessions of the Fifth Lok Sabha (March, 1971 to November, 1976), in all 7939 assurances were culled out. Out of these, 7926 assurances have since been implemented as on 30-5-1978, leaving a balance of 13 pending assurances.

(iii) During the First to Fourth Sessions of the Sixth Lok Sabha (March 1977 to May, 1978) in all 1791 assurances were culled out. Out of these 628 assurances have since been implemented as on 30-5-1978, leaving a balance of 1163 pending assurances yet to be implemented.

15. Before I conclude, I would urge upon you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well established tradition of working in a spirit of mutual cooperation and rising above party affiliations in the Committee with a view to arrive at unanimous decisions, as far as possible, on issues coming up before the Committee.

## MINUTES

### Second Sitting

(1978-79)

The Committee sat on Thursday, the 6th July, 1978 from 11.00 hours to 12.20 hours.

### PRESENT

Shri Yagya Datt Sharma—*Chairman*

### MEMBERS

2. Shri Abdul Lateef
3. Shri A. Asokaraj
4. Shri Bhagat Ram
5. Shri Dajiba Desai
6. Shri Ram Prasad Deshmukh
7. Shri L. K. Doley
8. Shri Shridharrao Nathobaji Jawade.

### SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri D. N. Gadhok—*Senior Examiner of Questions.*

*Review of pending assurances pertaining to First Session of Sixth Lok Sabha*

### MEMORANDUM No. 17

2. The Committee took up for consideration Memorandum No. 17 (item Nos. 1 to 3) for the purpose of reviewing assurances pertaining to the First Session of Sixth Lok Sabha (*details given in Annexure I*).

The observations or recommendations made by the Committee *seriatim* on the 3 pending assurances are as under:—

*Sl. No. 1.*—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 11th May, 1978. Request for extension of time upto 11th August, 1978 had been received for supplying rest of the information. The Committee agreed to grant the extension.

*Sl. No. 2.*—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 11th

May, 1978. Request for extension of time upto 31st July, 1978 had been received for supplying rest of the information in respect of Union Territory of Delhi. The Committee were unhappy that the Ministry could not collect the information from Union Territory of Delhi which is under their administrative control. The Committee desired that the assurance should be implemented in full within the extended period i.e. by 31st July, 1978.

Sl. No. 3.—The Committee noted that the assurance had neither been implemented nor any extension requested by the Government. The Committee regretted that no intimation with regard to the action taken so far to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee deprecated the attitude of the Government with regard to this assurance and desired to know the reasons for delay in collecting the information which was of a simple nature. The Committee desired that a detailed note giving the reasons for delay and why no extension was asked for should be furnished to them and the assurance implemented without further delay.

3. Before the Committee took up for consideration the next item on the Agenda, the Chairman left and Shri Ram Prasad Deshmukh took the Chair.

*Review of pending assurances pertaining to Second Session, Sixth Lok Sabha*

#### MEMORANDUM No. 18

4. The Committee then proceeded to consider Memorandum No. 18 (item Nos. 1 to 33) for the purpose of reviewing assurances pertaining to the Second Session of Sixth Lok Sabha (First batch) (details given in Annexure-II).

The observations or recommendations made by the Committee *seriatim* on the 33 pending assurances are as under:—

Sl. No. 1.—An extension of time upto the 13th June, 1978 had been requested by Government for implementation of the assurance. No request for further extension had been made by Government. The Committee noted that the information was only awaited from Andhra Pradesh and J & K. The Committee felt that the information available with Government should have been laid in partial fulfilment of the assurance. They hoped that the assurance would now be implemented without further delay.



**Sl. No. 2.**—The Committee considered the request of the Government for extension of time up to the 20th July, 1978 and agreed to grant the extension.

**Sl. No. 3.**—The assurance had neither been implemented nor any extension requested by the Government. The Committee regretted Government's attitude and desired that reasons for delay in collecting the information, which was of a vital importance, and why extension of time was not asked for be communicated to them.

**Sl. No. 4.**—An extension of time up to the 18th August, 1978 had been requested by the Government. The Committee were distressed to note that an assurance relating to an important matter like rehabilitation of distressed tribal people given on the 18th July, 1977, i.e. a year ago had been dealt with in a very casual manner. The Ministry did nothing except issuing reminders to the State Government in a routine manner and the matter was never taken up at a higher level. The Committee did not agree to grant extension of time as requested for by the Ministry and desired that the assurance should be implemented expeditiously and a note giving the reasons for delay in detail for non-implementation of the assurance should be furnished to enable them to see whether there was any justification for this long delay.

**Sl. No. 5.**—A request for extension of time up to the 1st July, 1978 had been received from the Government. The period of extension was already over. The Committee noted that the information was awaited from the State Governments of Assam, Madhya Pradesh, Kerala and Maharashtra. They desired that the Ministry should make special efforts in collecting the required information from the remaining State Governments and whatever information had so far been collected should be laid on the Table in partial fulfilment of the assurance.

**Sl. No. 6.**—An extension of time up to the 28th February, 1978 had been requested by the Government. The period of extension was long over. The question related to a very important subject relating to the benefits accrued to the common man from the community development and rural reconstruction programmes. The Committee wanted to know the reasons in detail for such delay and for not seeking extension of time for implementation of the assurance. The Committee desired that the assurance should be implemented expeditiously.

**Sl. No. 7.**—The Committee noted that the last request for extension of time up to the 10th May, 1978 had been received from the 2645 LS—1.

Government. The period of extension was already over. The Committee desired that early steps be taken for the expeditious implementation of the assurance.

Sl. No. 8.—An extension of time for the implementation of the assurance up to the 15th March, 1978 had been received from Government. The period of extension was already over, but information had not been furnished. The Committee noted that in the first instance the Government asked the Government of Uttar Pradesh to send the required information and on receipt of information the Ministry of Finance were requested to send the remaining information. The Committee were of the view that had both the sources been tapped simultaneously, the information could have been collected by now. The Committee did not appreciate the procedure adopted by Government for collection of the information. They desired that the assurance be implemented without further loss of time.

Sl. No. 9.—An extension of time for implementation of the assurance upto the 1st February, 1978 had been requested by the Government. The period of extension was already over long ago. The Committee were pained to know that neither the assurance had been implemented nor reasons for delay had been intimated to the Committee, nor further extension of time had been requested. The Committee noted that information was outstanding from three Ministries only. They desired that the information so far collected should be laid in partial fulfilment of the assurance and steps should be taken for the collection of remaining information for being laid in complete fulfilment of the assurance.

Sl. No. 10.—An extension of time up to the 24th May, 1978 had been requested by the Government. The period of extension was already over, and no further extension had been sought for. The Committee desired that the information in fulfilment of the assurance should be implemented without further delay.

Sl. No. 11.—An extension of time for the implementation of assurance up to the 25th July, 1978 had been requested by the Government. The Committee noted that the information was to be collected from the Delhi Administration. The Committee agreed to grant the extension and felt that there should have been no difficulty in collecting the information from Delhi Administration. They hoped that the information would be furnished to the House by the extended period and reasons for so much delay be intimated to the Committee.

Sl. No. 12.—An extension of time for the implementation of the assurance up to the 24th April, 1978 had been requested by the Government which had since expired, and no further extension had been sought for. The Committee were at loss to understand why Government were not able to collect the information from the Delhi Administration which is under their direct control. The Committee desired that the assurance should be implemented without further loss of time.

Sl. No. 13.—The Government had requested for extension of time up to the 1st July, 1978 which was also over. The Committee desired that the matter should be taken up with the defaulting States at a higher level and in the meanwhile whatever information was available with the Government should be laid on the Table of the House at an early date in partial fulfilment of the assurance.

Sl. No. 14.—The Government had requested for extension of time up to the 31st May, 1978 for the implementation of the assurance and no request for further extension had been received. The Committee noted that the information had been collected and was being compiled. They hoped that the assurance would be implemented during the next session.

Sl. No. 15.—The Committee noted that the assurance was given as long back as on the 27th July, 1977 and the first request for extension of time for implementation of the assurance was received on the 11th January, 1978 while the Ministry were to apply for extension of time before the expiry of a period of three months from the date of giving the assurance. The Committee observed that the Ministry had taken the matter which related to Harijans and Adivasis in a very casual manner. The Committee were apprised that the Government had stated that the required information had been collected and was being scrutinized. The Committee hoped that the assurance would be implemented expeditiously.

Sl. No. 16.—The Committee noted that the assurance had neither been implemented, nor any progress intimated so far to the Committee. The Committee took a serious view of this and wanted to know the reasons why no extension of time was asked for. The Committee also wanted to know the reasons for delay and desired that the assurance should be implemented without further delay.

Sl. No. 17.—The Committee noted that the assurance had been partly implemented vide statement laid in Lok Sabha on the 17th November, 1977. The assurance was given as long back as on 30th

June, 1977. The Committee failed to understand the reasons for not implementing the assurance in full upto now and for not seeking any extension of time for implementation of the remaining portion of the assurance and desired that it should be implemented without further delay.

Sl. No. 18.—An extension of time implementation of the assurance upto the 30th April, 1978 had been requested by the Government which had since expired. No further extension had been sought by the Government. The Committee noted that the Ministry had stated in the request for extension of time that the assurance could not be fulfilled in the absence of information from the Central Excise Wing. The Committee were not satisfied with the reply and they felt that an important matter like economic offences had been dealt with in a causal manner. The Committee wanted to know why further extension of time had not been sought so far. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 19:—An extension of time for the implementation of the assurance up to the 30th June, 1978 had been requested by the Government. The Committee noted that information had been received and was being compiled. They hoped that the assurance would be implemented during the next session.

Sl. No. 20.—The assurance was given as long back as on the 8th July, 1977 and the Government had applied for extension of time for the implementation of the assurance upto 31st March, 1978 on 2nd February, 1978 while the Government should have asked for the extension of time before the expiry of the period of three months from the date on which the assurance was given. The Committee desired to know why further extension of time had not been sought. They also desired to know the progress so far made in collecting the information.

Sl. No. 21.—The Government had requested for an extension of time for the implementation of the assurance upto the 31st July, 1978. The Committee agreed to grant the extension but desired that the assurance should be implemented within the extended period.

Sl. No. 22.—An extension of time for the implementation of assurance upto the 30th June, 1978 had been requested by the Government. No further extension had been asked for. As stated by Government that they had in possession all the information to fulfil the assurance except that the information had to be compiled, the Committee hoped that the assurance would be implemented without further loss of time.

**Sl. No. 23.**—An extension of time for the implementation of the assurance upto the 8th July, 1978 had been requested by the Government. The Committee agreed to grant the extension and desired that the assurance should be implemented within the extended period. The Committee noted from the note sent by the Government that some information had been received and efforts were being made to collect the balance information. The Committee desired that whatever information was available with the Government should be laid in partial fulfilment of the assurance. They also desired to know the latest position.

**Sl. No. 24.**—An extension of time for the implementation of assurance upto the 31st July, 1978 had been requested by the Government. The Committee noted the reasons advanced by Government for extension and agreed to grant the same.

**Sl. No. 25.**—The Government had requested for extension of time upto the 31st May, 1978 for implementation of the assurance. The Committee noted that the material for fulfilment of the assurance had been received by Government and was being compiled. They hoped that the assurance would be implemented during the next session.

**Sl. No. 26.**—The Government had requested for extension of time upto the 18th July, 1978 for implementation of the assurance. The Committee failed to understand the reasons for taking such a long time in implementation of the assurance which was given on July 18, 1977, and desired that the matter should be taken up at a higher level and the assurance should be implemented expeditiously.

**Sl. No. 27.**—An extension of time upto the 18th July, 1978 implementation of the assurance had been requested by the Government. The Committee agreed to grant the extension and desired that the assurance should be implemented by the extended period.

**Sl. No. 28.**—The Government gave the assurance as long back as on the 22nd July, 1977 and the extension of time for the implementation of the assurance was to be applied with reasons for delay within three months from the date of giving the assurance when Government foresaw the circumstances that it would not be possible to implement the same within that period. The first extension of time was asked for on the 1st February, 1978. The Committee desired to know the reasons as to why the extension of time was not sought for within the prescribed limit of three months. They noted that the information had since been collected and was being compiled and hoped that the same would soon be laid.

Sl. No. 29.—An extension of time for the implementation of the assurance upto 15th February, 1978 had been asked for by the Government. No further extension of time with reasons for delay had been received so far. In a written communication to the Committee dated 31st January, 1978 the Ministry had informed through the Department of Parliamentary Affairs that the requisite information had been received from Life Insurance Corporation and concerned Departments and it would take some time for the tabulation and compilation of the information. The Committee failed to understand the reasons for taking such a long time for compiling the information and laying it on the Table of the House. The Committee desired to have a detailed note for such a lapse and wanted that the assurance should be implemented without further delay.

Sl. No. 30.—An extension of time for the implementation of the assurance upto the 30th June, 1978 had been requested by the Government which was since over. The Committee desired to know the progress so far made in collecting the information. The Committee stressed that the information in implementation of the assurance should be laid without further loss of time.

Sl. No. 31.—An extension of time upto the 31st July, 1978 for the implementation of the assurance had been requested by the Government. The Committee agreed to grant the extension of time and desired that the assurance should be implemented by the extended date.

Sl. No. 32.—An extension of time for the implementation of the assurance upto 30th June, 1978 had been requested by the Government which was since over. The Committee desired that the assurance should be implemented without any further delay.

Sl. No. 33.—An extension of time for the implementation of the assurance upto the 30th April, 1978 had been requested by the Government. The period of extension was long over. The Committee wanted to know the reasons for not applying for further extension of time and for delay in collecting information by Central Board of Excise & Customs. They also desired that immediate steps should be taken for the implementation of the assurance.

*The Committee then adjourned.*

ANNEXURE-I

As on 18th May, 1978.

(Vide para 2 of Minutes dt. 6-7-1978)

Pending questions pertaining to First Session, 1977 of Sixth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Dubious	Assurance given	Remarks
1	2	3	4	5
1.	SO. No. 31 dt. 6-4-77, by Shri Subbanna Subbaraj and H. J. Jayaraman, Mysore.	(a) the number of arrests made since 5th June, 1975 month-wise under DIR and MISA, upto 30th March, 1977; (b) whether any of them are still in jails; and (c) if so, the particulars thereof.	(a) to (c) : Information regarding month-wise arrests under MISA and the particulars of persons still in detention are being collected from the State Governments/ Union Territory Administrations and will be laid on the Table of the House.	Partly implemented vide statement laid in Lok Sabha on the 11th May 1978. Requests received from DFA for extension of time (1) on 28-4-78 upto 11-6-78. (2) on 17-6-78 upto 11-9-78.
				2. Information in respect of the arrests under DMSFR is being collected and will be laid on the Table of the House.  Since Implemented.

(Ministry of Home Affairs)

2. USQ No. 78 dt. 6-4-77; by S/Shri Chhabiram Argal, Basha Ahmad and Ugrasen.

(a) the States where subsistence allowance was paid to the families of persons belonging to political parties detained under MISA and also the names of those States where no such allowance was paid;

(b) the number of persons to whom this allowance was paid alongwith the amount monthly allowance paid and the total expenditure incurred by the States on the payment of subsistence allowance; and

(c) the names of States in which the request for this allowance was turned down.

(a) to (c): The information is being collected from the State Governments and will be laid on the Table of the House.

(1) on 24-4-78 upto 31-5-78.

(2) on 17-6-78 upto 31-7-78.

3. SQ No. 22 dt. 6-4-77; by Shri Dinen Bhatta-charyya. supplementary by Shri Shyam-nandan Mishra.

On a point raised by the Hon'ble Member whether Government is also examining cases in which undue favours and patronage were shown to certain newspapers and whether the Government can complete them and place a report about the comprehensive policy on advertisement including private advertisement, the Minister said, "The moment I take a decision, I shall place it on the Table of the House."

Since Implemented.

(Ministry of Information & Broadcasting)



ANNEXURE-II

As on 15th May, 1978.

(Vide para 4 of Minutes dt. 6-7-1978)

Pending assurances pertaining to Second Session, 1977 of Sixth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	a	3	4	5
(Ministry of Agriculture & Irrigation)				
1.	USQ. No. 124 dt. 13-6-77 by S/Shri Yagya Datt Sharma and K. Lakshappa.	<p>(a) whether several parts of the country have had untimely rain this year;</p> <p>(b) if so, the total damage caused to agriculture due to this untimely rain; and</p> <p>(c) whether Government are formulating any scheme for giving relief to the farmers for this damage.</p>	<p>(a) to (c) : The information is being collected from the State Governments and will be laid on the Table of the House as soon as the same is received.</p>	<p>Requests received from DPA for extension of time.</p> <p>(1) On 21-9-77 upto 19-12-77.</p> <p>(2) On 17-12-77 upto 19-3-78.</p> <p>(3) On 22-3-78 upto 13-6-78.</p>
2.	USQ. No. 1073 dt. 20-6-77 by Shri S.R. Damani.	<p>(a) The policy of financing foodgrains procurement operations;</p> <p>(b) how and in what period of time the funds are recycled into the procurement operations and/or the normal economic channels; and</p> <p>(c) what are the financial working results of the operation during 1976-77 and how do they compare with the previous year.</p>	<p>(a) The accounts of Food Corporation of India for the year 1976-77 are in the process of finalisation. After finalisation they will be laid on the Table of the Lok Sabha.</p>	<p>Requests received from DPA for extension of time.</p> <p>(1) On 30-8-77 upto 20-12-77.</p> <p>(2) On 9-12-78 upto 20-3-78.</p> <p>(3) On 7-4-78 upto 20-7-78.</p>
Since Implemented.				

(c) It was *inter alia* stated that the details of cases where the basic contents were found to be different from the prescribed quantity are being collected and will be laid on the Table of the House.

- (a) the quantity and variety of fertilizers imported during the last two years;
- (b) the main areas in which their stocks were found; and
- (c) whether these fertilizers were tested on their arrival in India and if so, by whom, and whether basic contents were found therein in prescribed quantity.

3. USQ. No. dt.  
2498 1973  
for 1973 by  
Shri. Jayashankar  
Prasad  
Shri. K. V. Reddy  
Shri. K. V. Reddy

Requests received from DPA for extension of time—

- (1) On 3-10-77 upto 8-19-77
- (2) On 22-12-77 upto 18-1-78
- (3) On 1-2-78 upto 18-3-78
- (4) On 11-4-78 upto 18-5-78
- (5) On 2-6-78 upto 18-8-78.

Since Implemented.

(a) to (d) ; The information is being collected and the reply will be placed on the Table of the Sabha in due course.

- (a) whether 3,000 plains tribal indigenous farmers were awarded land in Galpur Forest Reserve in 1972 as being flood and erosion victims and other distressed poor people;
- (b) whether the Government of Assam stopped the Purvrajoti Farming Corporation but refused membership of the Corporation to the distressed tribal people and on the contrary evicted them during the Emergency in 1975;

4. USQ. No. dt.  
2505 1973  
for 1973 by  
Shri. K. V. Reddy  
Shri. K. V. Reddy

- (c) whether some 2,000 of such evicted families were taking shelter under trees and on river sands for 18 months awaiting rehabilitation and then re-entered their old holdings, from where also they were evicted on May 28 and 29 last without any notice or warning; and

- (d) if so, relief the Central Government is going to give to these distressed tribal people.

3. USQ. No. 5416 dt. 1-2-77 by Shri Lajji Bhai

(a) The total amount of land acquired by Government under the ceiling on Land Act from 1950-51 to 1976, year-wise and the number of persons whose land has been acquired; and

(b) the number of persons who have been given land on lease in their names and the acreage of land given to each of them, year-wise.

Requests received from DPA for extension of time—

(1) on 24-10-77 upto 1-1-78.

(2) on 30-12-77 upto 1-4-78.

(3) on 11-4-78 upto 1-7-78.

6. USQ. No. 5576 dt. 1-8-77 by Shri Yuvraj.

(a) The total expenditure incurred on the community development and rural reconstruction programmes upto 1976-77;

(b) the extent to which the rich people and the people living below poverty line have been benefited therefrom separately; and

Request received from DPA on 7-12-77 for extension of time upto 28-2-78.

(A) In view of the fact that the rich people have been benefited more the scheme proposed to be implemented measure benefit to the common man.

(Ministry of Commerce and Civil Supply and Cooperatives)

7. USQ. No. 5997 dt. 8-9-77 by Shri Vasant Sathe.

(a) Whether Government are aware of the large scale substitution in respect of import of some scarce items in the domestic market like mutton tallow, stainless steel, palm oil, brass scrap, black centres and pharmaceutical chemicals under the so called export promotion Scheme; and

(b) if so, the nature of action taken by Government in this regard.

Requests received from DPA for extension of time—

- (1) on 17-10-77 upto 3-12-77.
- (2) on 13-12-77 upto 7-1-78.
- (3) on 12-1-78 upto 7-2-78.
- (4) on 17-2-78 upto 7-3-78.
- (5) on 13-3-78 upto 25-3-78.
- (6) on 13-4-78 upto 22-4-58.
- (7) Since Implemented.

Requests received from DPA for extension of time—

- (1) on 4-1-78 upto 29-1-78.
- (2) on 17-2-78 upto 15-3-78.

Since Implemented.

8. USQ. No. 5538 dt. 29-7-77 by Shri Ugrasree.

(a) Whether the I.K. Cotton Manufacturer Company, Nagpur (M.P.) has been lying closed for the last one year, three thousand workers have been rendered jobless and are on the verge of starvation and have not been paid their wages and dues on account of gratuity, bonus lay-off; and if so, the reasons therefor;

(b) whether Government will take over and arrange its normal functioning through National Textile Corporation; and

(c) the amount of taxes of the Central and State Government outstanding against the Company and details in this regard.

(c) Information is being collected and will be laid on the Table of the House.

*(Ministry of Communications)*

9. SQ. No. 74  
dt. 16-6-77  
by Shri  
Sheo Sampati

(a) the amount of telephone bills outstanding against each former Central Minister and former Member of Parliament and the period for which the amount relates.

(b) the steps taken to realise the amount in full; and

(c) whether it is proposed to start some legal proceedings against the defaulters for realisation of the amount and if so, particulars thereof.

(a) to (c) : The information sought covers more than 60 former Ministers and 500 former Members of Parliament. The outstanding dues on private account of these former Ministers and former Members of Parliament involves scanning of a large number of bills in respect of telephones spread all over India. This is being arranged and the information about the outstanding amounts and the Steps being taken for realising the amount as per the rules of the Department is being collected from the Units and will be laid on the Table of the House as soon as it becomes available.

Request received from DPA on 19-11-77 for extension of time upto 1-2-78.

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*(Ministry of Education, Social Welfare and Culture)*

10. USQ. No.  
4594  
dt. 29-7-77

(a) it is a fact that whereas teachers both in Government High Schools and D.P. Schools in Mizoram enjoy the latest Central revised

(a) and (b) : The information is being collected from the Union Territory of Mizoram and will be laid (i) on 14-11-77 upto 24-1-78. Requests received from D.P.A. for extensions of time—

Dr. R. Rothama.

pay scale, these teachers in Government Middle English Schools in Mizoram were deprived of the said benefit; and

(b) if so, whether, these anomalies with respect to pay scale of Middle English Teachers will be rectified with immediate effect.

on the Table of the House as soon as available.

(2) on 26-4-78 upto 24-5-78  
Since Implemented.

11. USQ. No. 4617 dt. 25-7-77 by Shri Ranji Lal Suman.

- (a) whether he has received any memoranda about the promotions given to the Principals/Vice-Principals belonging to the Scheduled Castes in the Delhi Administration, Delhi dated the 7th September, 1976;
- (b) whether these promotions have been given to these teachers who are neither permanent nor have the required experience of 10 years in all or in their Grade whereas those teachers have been left out who had experience for a period of 16-17 years including the administrative experience of four years;
- (c) whether as per para 3 of O.M. No. 1/4/60-RPS dated 5th March, 1960 issued by Ministry of Home Affairs, the Departmental promotion Committee should give benefit to the candidates; and
- (d) whether Government would place details in regard to the candidates considered unfit and those considered fit for the promotion of Principals/Vice-Principals belonging to SC and ST on the Table of the House.
- (a) and (b) The information is being collected and will be laid on the Table of the Sabha in due course.
- (1) on 9-11-77 upto 25-1-78.  
(2) on 3-3-78 upto 25-4-78.  
(3) on 24-5-78 upto 25-7-78.

Requests received from DPA for extensions of time—

- (1) on 9-11-77 upto 25-1-78.  
(2) on 3-3-78 upto 25-4-78.  
(3) on 24-5-78 upto 25-7-78.

12. USQ. No. 4663 dt. 25-7-77 by Shri Shiv Narain

(a) whether Education Directorate, Delhi Administration had not allowed their employees to cross the efficiency bar during the emergency period and if so, the reasons therefor; and

(a) and (b) The information is being collected from Delhi Administration and will be laid on the Table of the Sabha in due course.

Requests received from DPA for extension of time—

(1) on 14-11-77 upto 24-1-78.  
(2) on 21-2-78 upto 24-4-78.

Sarsonia;  
Shri  
Ugraschi;  
Shri Kalyan  
Jain ; Shri  
Chaturbhuj.

(b) the steps being taken by Government to allow them to cross efficiency bar and the time by which they will be allowed to cross it.

13. SQ.No.716 dt. 1-3-77 by Shri Manojanjan Bhakta. (Bye 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100)

(a) and (b) The information is being collected.

Requests for extension of time received from DPA (1) on 9-11-77 upto 1-1-78 (2) on 11-1-78 upto 1-3-78 (3) on 1-4-78 upto 1-5-78 (4) on 31-5-78 upto 1-7-78.

14. USQ.No.4176 dt. 20-7-77 by Shri A.K. Roy.

(Ministry of Energy)

(a) the number of Harijans, adivasis and other depressed classes in employment in collieries, (b) the number of Harijans, adivasis and other depressed classes in employment in collieries, (c) the number of Harijans, adivasis and other depressed classes in employment in collieries, (d) the number of Harijans, adivasis and other depressed classes in employment in collieries, (e) the number of Harijans, adivasis and other depressed classes in employment in collieries, (f) the number of Harijans, adivasis and other depressed classes in employment in collieries, (g) the number of Harijans, adivasis and other depressed classes in employment in collieries, (h) the number of Harijans, adivasis and other depressed classes in employment in collieries, (i) the number of Harijans, adivasis and other depressed classes in employment in collieries, (j) the number of Harijans, adivasis and other depressed classes in employment in collieries, (k) the number of Harijans, adivasis and other depressed classes in employment in collieries, (l) the number of Harijans, adivasis and other depressed classes in employment in collieries, (m) the number of Harijans, adivasis and other depressed classes in employment in collieries, (n) the number of Harijans, adivasis and other depressed classes in employment in collieries, (o) the number of Harijans, adivasis and other depressed classes in employment in collieries, (p) the number of Harijans, adivasis and other depressed classes in employment in collieries, (q) the number of Harijans, adivasis and other depressed classes in employment in collieries, (r) the number of Harijans, adivasis and other depressed classes in employment in collieries, (s) the number of Harijans, adivasis and other depressed classes in employment in collieries, (t) the number of Harijans, adivasis and other depressed classes in employment in collieries, (u) the number of Harijans, adivasis and other depressed classes in employment in collieries, (v) the number of Harijans, adivasis and other depressed classes in employment in collieries, (w) the number of Harijans, adivasis and other depressed classes in employment in collieries, (x) the number of Harijans, adivasis and other depressed classes in employment in collieries, (y) the number of Harijans, adivasis and other depressed classes in employment in collieries, (z) the number of Harijans, adivasis and other depressed classes in employment in collieries.

Requests received from DPA for extension of time (1) on 29-11-77 upto 31-12-77 (2) on 9-2-78 upto 15-3-78 (3) on 20-5-78 upto 31-5-78.

(b) the number in 1974-75, 1976 and 1977, January;

(c) whether the percentage of weaker section in the collieries is increasing or decreasing after the take over;

(d) whether the Deputy Commissioner, Bhanbhal, Mr. K.B. Saxena, sent a strong note to Government to this effect with open Press Conference against the management of BCCL and CMAL in 1976; and

(e) if so, steps Government propose to take to restore the percentage of the weaker section to the take-over stage.

16. USQ. No. 4961 dt. 27-7-77 by Shri A.K. Roy

(a) the number of retrenchment, termination, dismissal of employees, permanent and casual in the Bharat Coking Coal Ltd. and Nirsa Muguna Zone of Eastern Coal India Ltd. during emergency and the percentage of retrenchment, termination, dismissal of employees ;

(b) the number of employees, apprentices recruited in the BCCIL and Nirsa Muguna Zone of Eastern Coal India Ltd. during emergency and the percentage of hardships and aids given among them ;

(c) whether in trade the cases, irregularities have been reported and the weaker section has become the worst sufferer of emergency ; and

(d) if so, what action the Government propose to take to correct the wrong steps of the emergency in the coal field.

(Ministry of External Affairs)

16. USQ.No. 1499 dt. 25-6-77 by Shri A.K. Kourambetti.

(a) whether there is any proposal before the Government to adopt to a new policy regarding foreign assignments ;  
(b) the number of applications of the applicants to go abroad-pending ; and

(c) the number of applications disposed during the last two years and the number of those rejected.

17. USQ. No. 2861 dt. 30-6-77 by Shri Jyotirmoy Bha

(a) the total number of foreign personnel delegations invited from abroad, during emergency by the erst-while Government ;  
(b) specific purposes for invitation in each case ; and

(c) the total expenditure incurred for hosting such visitors.

(d) The information is being received from DPA for extension of time (1) on 11-11-78 upto 28-2-78 (2) on 18-3-78 upto 30-4-78 (3) on 9-6-78 upto 30-6-78.

Partly implemented vide statement laid in Lok Sabha on 17-11-77.

18. USQ. No. 1664 dt. 24-6-1977 by Shri Chitta Dasu
- how many raids were conducted for alleged economic offences during the emergency ;
  - the agencies which conducted such raids ;
  - the result of such raids ;
  - whether any case study has been made of the raids conducted ; and
  - if so, the result thereof.

19. USQ. No. 2401 dt. 1-7-77 by Shri Kanwar Lal Gupta
- The number of companies, individuals and industrial houses who got loans above Rs.25 lakhs from any nationalised bank or financial institutions or any Government agency during the last three years.

20. USQ.No. 2881 dt. 8-7-77 by Shri T.S. Shrangare
- whether the nationalised banks have followed the Central Government's "soft loan policy" for the industrialisation of backward areas during 1976-77 ;
  - if so, what is the amount disbursed by them ; and
  - the amounts already disbursed by the banks in the districts particularly Aurangabad, Bhir, Nanded, Parbhani and Osmanabad which have been declared as backward by the Planning Commission.

### Ministry of Finance

- (a), (b) & (c) Particulars under Central Excise and Salt Act and Gold Control Act is being collected and will be laid on the Table of the House.
- (d) & (e) : Particulars under Central Excise Salt Act and Gold Control Act are being collected and will be laid on the Table of the House.

Requests received from DPA for extension of time (1) on 14-11-77 upto 31-1-78 (2) on 23-1-78 upto 30-4-78. Since Implemented.

Information is being collected and will be laid on the Table of the House to the extent available.

Requests received from DPA for extension of time on 1-2-78 upto 31-3-78 (2) on 17-6-78 upto 30-6-78. Since Implemented.

(a) to (c) Presumably, the Hon'ble Member is referring to the loans given by nationalised banks at a concessional rate of interest in industrially backward areas under the Industrial Development Bank of India's Refinance Scheme. Information in respect of such assistance, if any, disbursed by the nationalised banks in the industrially backward areas and in particular in the districts of Aurangabad, Bhir, Nanded, Parbhani and Osmanabad is being collected and will be laid on the Table of the House to the extent available.

Request received from DPA on 2-2-78 for extension of time upto 31-3-78.



31. USQ. No. 2911 (a) the amount of each of the central taxes outstanding against Birla group upto 1976 ;  
 by Shri Hukam Deo Yadav. (b) whether any enquiry into the tax evasion was conducted ;  
 (c) if so, whether they were found guilty ; and  
 (d) who conducted the enquiry and when.

32. USQ. No. 2988 (a) whether the United Provinces Commercial Corporation Limited, a firm of road roller manufacturers had hypothecated their road rollers, assembled and un-assembled one with the Punjab National Bank ;

(b) if so, details thereof ;

(c) whether said company had offered to buy over the road rollers @ Rs. 40,000 per piece ;

(d) whether it is also a fact that the same road rollers have been sold to Maruti Heavy Vehicles Limited of which the erstwhile Prime Minister's son and family members have substantial financial interest at Rs. 25,000 per piece ; and

(e) if so, whether it is also a fact that the same road rollers have been sold to Government, @ Rs. 1,25,000 or thereabout a piece by the Maruti Heavy Vehicles Limited.

33. USQ. No. 2994 (a) the total amount of commission received by the Maruti Limited, Maruti Technical Services (Private) Limited and Maruti Heavy Vehicles Private Limited from foreign firms and foreign Governments in the last four years ;

(a) It was *inter alia* stated that arrears Requests received from DPA for of Customs/Central Excise revenue extension of time (1) on 31-10-77 out-standing against Birla Group upto 31-1-78 (2) on 1-2-78 are being collected and will be laid upto 30-4-78 (3) on 4-5-78 upto on the Table of the House, 31-7-78.

(b) *is (d)* Information in regard to parts (b) to (d) of the question relating to the action taken if any, by the Customs and Central Excise authorities is being collected and will be laid on the Table of the House.

(c) Information is being collected Requests received from PA and will be laid on the for extension of time (1) Table of the House to the extent on 3-2-78 upto 128-2-78 (2) on 17-6-78 upto 30-6-78.

(b) It was *inter alia* stated that "Prior Requests received from DPA permission for normal exports is for extension of time (1) on not required from the Reserve Bank 14-11-77 upto 8-1-78 (2) on 23-1-78 of India unless it is on deferred pay- upto 8-4-78 (3) on 14-1-78 upto ment terms. The Reserve Bank of 8-7-78. Since Implemented.

- (b) what were the details of the agreement and what commodities were supplied by Maruti firms to the foreign firm and what was the value of the goods supplied to foreign countries; and
- (c) how much amount was received in India by Maruti concerns and how much amount has been deposited in foreign banks.

India have not granted any permission to Maruti Group for deferred payment agreement. As regards the details of commodities supplied by the Maruti Group and the value thereof, the necessary information is not readily available and can be collected only from the bankers of these companies.

(c) This information is not readily available and will have to be collected from the bankers of the companies concerned.

24. USQ No. 3615 dt. 15-7-77 by Shri Arjun Singh Bhadoria.
- (a) the number of delegations sent abroad by Government during the last three years and the names of the persons (official and non-official) included in these delegations and the purpose of their visit and the expenditure incurred thereon in Indian as well as in foreign currency; and
- (b) the period of their stay abroad and the concrete results achieved as a result of their visit abroad.
- (a) the number and names of subsidiaries and branches of foreign companies involved in violation of Foreign Exchange Regulations during the years 1975-76 and 1976-77; and
- (b) the action taken by Government against the defaulter concerns.
25. USQ. No. 3716 dated 15-7-77 by Shri Ahmed M. Patel.
- Requests received from DPA for extension of time—
- (1) on 19-10-77 upto 31-1-78.
  - (2) on 1-2-78 upto 30-4-78.
  - (3) on 26-4-78 upto 31-7-78.
- Requests received from DPA for extension of time—
- (1) on 14-11-77 upto 31-1-78.
  - (2) on 23-1-78 upto 30-4-78.
  - (3) on 26-5-78 upto 31-5-78.
- Since Implemented.

The Minister stated, "I shall certainly look into this thing, list of cases which he referred to. The Second point was about the circular that was issued. I will check what that circular is."

26. SNQ No. 20 dated 18-7-77 Supplementary by Shri Jyotirao Bosis.
- The member referred to invoice manipulations by certain firms and requested the Government to lay on the Table of the House a list of companies, firms and individuals against whom prosecutions/enquiries, *primae facie* complaints/evidences were received between 1-1-70
- Requests received from DPA for extension of time—
- (1) on 14-11-77 upto 18-1-78.
  - (2) on 1-2-78 upto 18-4-78.
  - (3) on 28-4-78 upto 18-7-78.

to 31-3-71 and prosecutions launched, if any. He also wanted the Government to confirm that the previous Government had issued a confidential circular directing the Department not to pursue cases of invoice manipulations.

The Minister replied, "I take note of the information, the hon. Member has given and I shall make enquiries."

27. SMO, No. 20  
dt. 18-7-77  
Supplement-  
ary by Dr.  
Subra-  
maniam  
Swamy.

Requests received from DPA for extension of time—  
(1) on 14-11-77 upto 19-1-78.  
(2) on 1-2-78 upto 18-4-78.  
(3) on 28-4-78 upto 18-7-78.

The Minister replied, "I take note of the information, the hon. Member has given and I shall make enquiries."

The member wanted to know whether the Minister was aware that at the initiative of the Ministry of Finance and the Commerce Ministry under the previous Government, an Indo-British group was set up during the Emergency in London, in which a number of India-based British Companies were involved and the Government at that stage insisted that the Indian nominee on it should be Mr. Swaraj Kaul who also according to reports published in London, functioned as a man who made illegal remittances and through whom all the fees were paid by the foreign companies to Mr. Sanjay Gandhi.

28. USQ, No. 43 on dated 22-7-77 by Shri S. K. Kundu.

(a) & (b) Information is being collected and will be laid on the Table of the House.

Requests received from DPA for extension of time—  
(1) on 1-2-78 upto 31-3-78.  
(2) on 17-6-78 upto 30-6-78.

Since implemented.

(b) what steps are being taken to ensure that economically and socially backward States get more finances for investment.

29. USQ, No. 4551 dated 22-7-77 by Shri Kanwar Lal Gupta.

(a) Information in respect of LIC is being collected and will be laid on the Table of the House.

Request received from DPA on 1-2-78 for extension of time upto 15-2-78.

(b) what was the security taken from them;

(b) to (d): The Minister while giving the information in respect of the

- (c) whether Government have received any complaints about the irregularities committed by the banks or LIC in advancing the loans; and
- (d) if so, the details thereof and the action taken by the Government thereon.

30. USQ. No. 5410 dt. 29-7-77 by Sarveshri K.A.Rajan and P. K. Kodiyan.

- (a) whether a number of companies holding shares in M/s Maruti Limited have been advanced loans by Government financial institutions and banks in the public sector;

- (b) if so, whether statements giving all the relevant facts will be laid on the Table of the House;

- (c) the basis on which such loans were sanctioned; and

- (d) the names of the companies, the amount of loans received by each of them and interest due from each of them outstanding.

31. USQ. No. 5469 dt. 29-7-77 by Shri

Hukmedeo Narain Yadav.†

- (a) since when the amount of income-tax, wealth-tax, gift tax and Super Tax has been outstanding against Birla family and the action taken to realise this amount; and
- (b) since when the details of the outstanding amount of customs duty and central excise duty are being collected and the amount outstanding on this account as per data collected so far and the action taken so far to realise this amount.

grant of facilities by banks to certain clientele under the Regulation Act, 1949, stated that the similar information regarding grant of loans by LIC in which any allegation has been made is being collected and will be laid on the Table of the House.

- (a) to (d) Information is being collected and will be laid on the Table of the House to the extent available.

Requests received from DPA for extension of time—  
(1) on 1-2-78 upto 31-3-78.  
(2) on 17-6-78 upto 30-6-78.

Requests received from DPA for extension of time—

- (1) on 7-12-77 upto 31-1-78.  
(2) on 23-1-78 upto 30-4-78.  
(3) on 28-4-78 upto 31-7-78.

- (b) Particulars in respect of customs duty are being collected and will be laid on the Table of the House.

Partly implemented *vide* statement laid on 6-4-78.  
Requests received from DPA for extension of time—

- (1) on 31-10-77 upto 31-1-78.  
(2) on 1-2-78 upto 28-2-78.  
(3) on 8-3-78 upto 31-5-78.  
(4) on 12-6-78 upto 30-6-78.  
Since Implemented.

Requests received from DPA for extension of time—

- (1) on 14-11-77 upto 31-1-78.  
(2) on 1-2-78 upto 30-4-78.  
Since Implemented.

32. USQ. No. 5482 dt. 29-7-77 by Shri Kanwar Lal Gupta.

(a) the names and addresses of the assesses whose premises were raided and from where assets worth more than Rs. one lakh were recovered in the last 3 years;

(b) the action taken against them; and

(c) the names and addresses of those assesses out of them whose cases have been filed in courts by the Income-tax Department.

33. USQ. No. 6460 dt. 5-8-77 by Shri P. G. Mavalankar.

(a) whether any raids were conducted at the business/residential/units/premises of one or more individuals living in Gujarat during the years 1975, 1976 and 1977;

(b) if so, full facts thereof;

(c) the total amount in cash and kind recovered;

(d) whether the said cases were penalised for one or more violations of the relevant Acts and if so, details thereof and the amount of penalty levied and recovered;

(e) whether any of the said individuals and/or firms were found not guilty of any violation; and

(f) if so, their names and broad details and whether the said innocents will be compensated for in any way.

(a) to (c) : Information in respect of those persons whose assets were seized during 1975-76 and 1976-77 and whose seized assets exceed rupees five lakhs in value, is being collected and will be laid on the table of the House. Action taken against them will also be indicated.

(a) to (f) : Information in respect of the searches and seizures made under the Customs Act, the Central Excise and Salt Act and the Gold Control Act, is being collected and will be laid on the Table of the House.

**MINUTES**  
**THIRD SITTING**  
(1978-79)

The Committee sat on Thursday, the 28th September, 1978 from 11.00 hours to 12.30 hours.

**PRESENT**

Shri Yagya Datt Sharma—*Chairman*

**MEMBERS**

2. Shri Abdul Lateef
3. Shri A. Asokaraj
4. Shri Bhagat Ram
5. Shri Dajiba Desai
6. Shri Ram Prasad Deshmukh
7. Shri Shridharrao Nathobaji Jawade
8. Shri Kanwar Mahmud Ali Khan
9. Shri M. S. Sanjeevi Rao

**SECRETARIAT**

Shri K. K. Saxena—*Chief Examiner of Questions.*

Shri D. N. Gadhok—*Senior Examiner of Questions.*

2. The Committee met the Chairman and Members of the Assurances Committee of Maharashtra Legislative Assembly who were on a visit to New Delhi and had an informal discussion with them.

3. The Committee considered their draft Third Report and adopted the same with slight modifications.

4. The Committee authorized the Chairman, and in his absence, Shri Dajiba Desai, M.P. to present the Report during the next Session of Lok Sabha.

*The Committee then adjourned.*

## APPENDIX

(Vide para 34 of Report)

*Statement showing the position of assurances of Fourth Lok Sabha as on the 1st September, 1978*

Session	No. of pending assurances pertaining to *Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 31st August, 1978	No. of assurances implemented/dropped upto 31-8-1978	No. of assurances out-standing
Seventh Session, 1969	1	1	Nil
Eighth Session, 1969	1		1**
	2	1	1

(ii) *Statement showing the position of assurances of Fifth Lok Sabha as on the 1st September, 1978*

Session	No. of assurances culled out	No. of assurances implemented/ dropped	No. of assurances out-standing	Ministry/Department concerned
1	2	3	4	5
First Session, 1971 . . . .	42	42	Nil	
Second Session, 1971 . . . .	1007	1006	1	Ministry of Law, Justice & Company Affairs
Third Session, 1971 . . . .	347	346	1	Ministry of Labour
Fourth Session, 1972 . . . .	831	831	Nil	
Fifth Session, 1972 . . . .	351	350	1	Ministry of Labour
Sixth Session, 1972 . . . .	398	398	Nil	
Seventh Session, 1973 . . . .	847	847	Nil	
Eighth Session, 1973 . . . .	426	426	Nil	

\*573 pending assurances were originally selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further.

\*\*Ministry of Law.

1	2	3	4	5
Ninth Session, 1973 . . . .	490	490	Nil	
Tenth Session, 1974 . . . .	865	865	Nil	
Eleventh Session, 1974 . . . .	362	362	Nil	
Twelfth Session, 1974 . . . .	562	562	Nil	
Thirteenth Session, 1975 . . . .	898	898	Nil	
Fourteenth Session, 1975 . . . .	Nil	Nil	Nil	
Fifteenth Session, 1976 . . . .	105	103	2	Ministries of Home Affairs, Law, Justice & Company Affairs
Sixteenth Session, 1976 . . . .	292	286	6	Ministries of Agriculture & Irrigation, Commerce & Civil Supplies, Home Affairs and Petroleum & Chemicals & Fertilizers
Seventeenth Session, 1976 . . . .	115	114	1	Ministries of Agriculture & Irrigation
Eighteenth Session, 1976 . . . .	1	1	Nil	
	7939	7927	12	

(iii) Statement showing the position of assurances of Sixth Lok Sabha as on the 1st September, 1978

Session	No. of Assurances culled out	No. of Assurances implemented/dropped	No. of Assurances outstanding	
First Session, 1977 . . . .		21	20	1
Second Session, 1977 . . . .		497	428	69
Third Session, 1977 . . . .		377	303	74
Fourth Session, 1978 . . . .		899	468	431
Total :		1794	1219	575

\*For Ministry-wise details, please see next page.



## (iv) Ministry-wise details of outstanding assurances of Sixth Lok Sabha

Ministry/Department	Session of Sixth Lok Sabha				Total
	First	Second	Third	Fourth	
Agriculture & Irrigation . . .		4	3	35	42
Commerce, Civil Supplies & Coop.			2	12	14
Communications . . . . .		1	3	15	19
Defence . . . . .				5	5
Education, S.W. & Culture		3	4	16	23
External Affairs . . . . .		2	1	1	4
Finance . . . . .		9	14	97	120
Health & Family Welfare . . .		11	7	29	47
Home Affairs . . . . .	1	8	6	37	52
Industry . . . . .		1	1	25	27
Information & Broadcasting . .		1	1	9	11
Energy . . . . .		2	1	..	3
Labour . . . . .		3	5	19	27
Law, Justice & Co. Affairs . . .		5	2	14	21
Petroleum & Chemicals & Fertilis.		4	6	25	35
Planning . . . . .		1	2	2	5
Railways . . . . .		2	5	47	54
Shipping & Transport . . . . .				3	3
Steel and Mines . . . . .		1	3	14	18
Tourism & Civil Aviation . . . .		5	1	12	18
Works & Housing and Supply & Reh.		6	7	8	21
Atomic Energy . . . . .				6	6
<b>TOTAL :</b>	<b>1</b>	<b>69</b>	<b>74</b>	<b>431</b>	<b>575</b>